

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 5561/2025

[Arising out of impugned final judgment and order dated 18-02-2025 in STRP No. 37/2023 passed by the High Court of Karnataka at Bengaluru]

TATA PLAY LTD. (FORMERLY KNOWN AS TATA SKY LTD.) **Petitioner(s)**

VERSUS

**ASSISTANT COMMISSIONER OF COMMERCIAL
TAXES (AUDIT) & ORS.**

Respondent (s)

**(FOR ADMISSION and I.R. AND IA No. 51890/2025 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

Date : 28-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Rishi Agrawala, Adv.
Mr. Kamaldeep Dayal, Adv.
Mr. Manu Krishnan, Adv.
Mr. Victor Das, Adv.
Ms. Anwesha Padhi, Adv.
Mr. Vipul Singh, Adv.
Ms. Priyansha Sharma, Adv.
Mr. E.C. Agrawala, AOR

For Respondent(s): Mr. Prateek Chadha, A.A.G.
Mr. D.L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

To be heard along with Civil Appeal Nos.14552-14553/2024 @ SLP (C) Nos.8156-8157/2015 and other connected cases.

(ASHISH KONDLE)
ASTT, REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)